

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH  
CHANDIGARH**

**O.A. No.060/00583/2014      Decided on:20.01.2015**

**Coram: Hon'ble Mr. Sanjeev Kaushik, Member (J)  
Hon'ble Mr. Uday Kumar Varma, Member (A)**

Amrit Lal s/o Sh. Shyama, age 59, working as Statistical Investigator Gr.- II in the office of Director, Census Operation, Haryana Jaganana Bhawan, U.T. Chandigarh.

.....**Applicant**  
**Versus**

1. Union of India through Secretary, Ministry of Home Affairs, ORGI, 2/A, Mansingh Road, New Delhi -110011.
2. Director, Census Operations, Haryana, Jaganana Bhawan, U.T. Chandigarh.
3. The Registrar General and Census Commissioner, India 2/A, man Singh Road, New Delhi -110011.

....**Respondents**

**Present:** Mr. D.R. Sharma, counsel for the applicant  
Mr. K.P.S. Dhillon, counsel for the respondents

**Order (Oral)**

**By Hon'ble Mr. Sanjeev Kaushik, Member(J)**



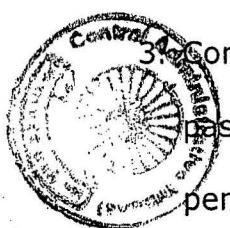
**1.** By way of the present O.A., the applicant has sought mainly the following reliefs:-

"(i) That the respondents be directed to count the ad hoc services of applicant preceding to his regularization (6.6.1977 to

29.10.1979) for the purpose of grant of 2<sup>nd</sup> ACP 29.10.2001 along with all consequential benefits like arrear of pay and allowance.

(ii) That ad-hoc services of applicant preceding his regularization (6.6.1977 to 29.10.1979) be treated as regular service for all the purposes.

2. Today, learned counsel for the respondents has produced a copy of letter dated 21.07.2014, which is taken on record, and states on the basis thereof that the case of the applicant has been referred favourably to the Higher Authority for approval.



3. Considering that the applicant has not challenged any order passed by the respondents and the case of the applicant is pending approval at the hands of the Higher Authority, the O.A. is dismissed being pre-mature at this stage.

4. It is to state the obvious that if the case of the applicant is finally accepted by the respondents, the necessary consequential benefits will be released to him and in case his claim is not accepted, a speaking and reasoned order shall be passed thereon.

**(UDAYKUMAR VARMA) —**  
**MEMBER (A)**

**PLACE: Chandigarh**  
**Dated: 20.01.2015**

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**(SANJEEV KAUSHIK)**  
**MEMBER (J)**

*Certified True Copy/प्रमाणित सत्य प्रतिलिपि*  
*28/1/15*  
*न्युमाय अधिकारी (न्या०) / Section officer (Judl.)*  
*केन्द्रीय प्रशासनिक अधिकारण*  
*Central Administrative Tribunal*  
*चंडीगढ़ पीठ/ Chandigarh, India*  
*चंडीगढ़ / Chandigarh*  
*28/1/15*

*True Copy*  
*SJ*  
*APB*